

**BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY  
OF THE STATE OF TAMIL NADU**

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 28th June, 2024 is published together with Statement of Objects and Reasons for general information:—

**L.A Bill No. 22 of 2024**

**A Bill further to amend the Chennai Metropolitan Water Supply and  
Sewerage Act, 1978.**

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-fifth Year of the Republic of India as follows:—

Short title and  
commencement.

1. (1) This Act may be called the Chennai Metropolitan Water Supply and Sewerage (Amendment) Act, 2024.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Amendment of  
section 56.

2. In section 56 of the Chennai Metropolitan Water Supply and Sewerage Act, 1978, (hereinafter referred to as the principal Act), —

Tamil Nadu Act  
28 of 1978.

(1) for sub-section (1), the following sub-section shall be substituted, namely: -

“(1) Where there is a sewer of the Board within thirty metres from the nearest point of any premises or a private street, the owner or occupier of such premises or the owner of such private street shall apply to the authorised authority to provide a sewer connection for the discharge of the sewage of such premises or the private street into the sewer of the Board. On receipt of such application, the authorised authority shall provide a sewer connection to such premises or private street subject to the conditions that the owner or the occupier of such premises or private street shall bear the expenses incurred by the Board in providing such sewer connection and that they shall comply with such conditions and requirements as may be prescribed. No owner or occupier of such premises or private street within thirty metres from the nearest point of the sewer of the Board, shall continue or resort to any other means of sewage disposal such as septic tank, cess-pool or sewage disposal vehicles.” ;

(2) in sub-section (2), for the expression “the authorised authority may—”, the expression “the authorised authority shall—” shall be substituted.

Substitution of  
section 77.

3. For section 77 of the principal Act, the following section shall be substituted, namely:—

**“77. Offences and penalties.—** (1) Whoever contravenes provisions of sub-section (5) of section 42, sub-section (2) of section 46, sub-sections (1) and (2) of section 48, clause (c) of sub-section (1) of section 49, sub-section (1) of section 50, sub-section (2) of section 51, sub-sections (1) and (2) of section 52, sub-section (1) of section 53, section 54, sub-sections (1), (3) and (4) of section 56, clause (b) of sub-section (1) of section 58, sub-section (1) of section 59, sub-section (1) of section 60, sub-sections (1) and (2) of section 61, sub-section (1) of section 62 and section 69 of this Act or of any regulation or other instrument made thereunder shall be punishable with imprisonment for a term which may extend to six months or with fine which may extend upto ten thousand rupees or with both and in the case of a continuing contravention, with additional fine which may extend to five hundred rupees for every day during which such contravention continues after conviction for the first such contravention.

(2) Whoever contravenes provisions of section 7, sub-sections (2), (4) and (6) of section 45, sub-section (1) of section 46, sub-section (2) of section 47 and sub-section (1) of section 68 of this Act or of any regulation or other instrument made thereunder shall be liable to a penalty of not exceeding five thousand rupees for the first offence and ten thousand rupees for second or any subsequent offence.”.

4. After section 77 of the principal Act as so substituted, the following sections shall be inserted, namely: —

Insertion of new sections 77-A and 77-B.

**“77-A. Adjudication of penalties.** — The Executive Engineer having jurisdiction over the area shall adjudicate and impose the penalties under sub-section (2) of section 77, in such manner as may be prescribed.

**77-B. Appeal.**— (1) Any person aggrieved by an order passed under section 77-A may prefer an appeal to the Managing Director within thirty days from the date of receipt of the order.

(2) The Managing Director may admit the appeal after the expiry of the period of thirty days, if he is satisfied that the appellant had sufficient cause for not preferring the appeal within that period.

(3) The Managing Director shall, after giving the parties to the appeal an opportunity of being heard, dispose the appeal within sixty days from the date of filing.”.

**STATEMENT OF OBJECTS AND REASONS.**

The Guidance Tamil Nadu has recommended that minor offences under the Chennai Metropolitan Water Supply and Sewerage Act, 1978 (Tamil Nadu Act 28 of 1978) may be examined for de-criminalisation and the Government have decided to accept the said recommendation.

2. Further, it has been decided to make mandatory to get sewer connection by the owner or occupier of any premises or a private street where there is a sewer of the Board within thirty metres from the nearest point of any premises or private street.

3. Accordingly, the Government, have decided to amend the said Tamil Nadu Act 28 of 1978, suitably for the above said purposes.

4. The Bill seeks to give effect to the above decision.

**K.N.NEHRU**

*Minister for Municipal Administration.*

**MEMORANDUM REGARDING DELEGATED LEGISLATION.**

Clauses 1 (2), 2 (1) and 4 of the Bill authorise the Government to issue notification or to make regulation, as the case may be, for the purposes specified therein.

2. The powers delegated are normal and not of an exceptional character.

**K.N.NEHRU**

*Minister for Municipal Administration.*

Secretariat,  
Chennai-600 009,  
28th June 2024.

K. SRINIVASAN,  
*Principal Secretary.*